

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION NO. 2203
TO BE ANSWERED ON 24.12.2018
KANYA ASHRAM

2203. SHRI PRALHAD JOSHI:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of the Kanya Ashrams sanctioned for the welfare of Scheduled Tribes in the country and the number of Ashrams functioning with the food, medical facilities, State/UT-wise;
- (b) whether the Government is considering to open more of such schools and it has received proposals from various State Governments in this regard;
- (c) if so, the details thereof and the number of such proposals accorded approval out of them along with the amount of sanctioned funds for the same during each of the last three years and the current year, State/UT-wise; and
- (d) the details of the monitoring system put in place for improving the standard of education as well as the performance and achievements of students in such schools?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS
(SHRI JASWANTSINH BHABHOR)

(a): Ministry of Tribal Affairs (MoTA) was running a separate scheme "Establishment of Ashram Schools in Tribal Sub-Plan Areas" under which funds were provided to State Governments for construction of Ashram schools as per following norms:

Funding Pattern	
Central Share	State Share
(i) 100% for Girls Ashram Schools	--
(ii) 100% for Boys Ashram Schools in LWE areas	--
(iii) 100% for UTs	--
(iv) 50% for Boys Ashram Schools in States.	50%

State-wise functional Ashram Schools funded by MoTA and run by State Govt as on 19.03.2018 is as under:

States	Functional
Andhra Pradesh	131
Assam	2
Chhattisgarh	108
Goa	1
Gujarat	163
Jharkhand	3
Karnataka	28
Maharashtra	90
Sikkim	2
Tripura	29
Telangana	80
Kerala	11
Madhya Pradesh	373
Odisha	63
Uttarakhand	10
UP	5
Total	1099

(b)& (c): The establishing of new Ashram Schools is demand driven and there are no such proposals with the Ministry from any of the States / UTs. During last three financial years and current year, following funds were provided to the State Governments as a part of committed liability of previous years:

State/UT	Fund released (Rs. in Lakh)		
	2015-16	2016-17	2017-18
Goa	300.00	0.00	356.02
Sikkim	0.00	0.00	343.98
Total	300.00	0.00	700.0

Moreover, as against a separate scheme earlier, such interventions, if proposed by the States/UTs, the same is considered for supporting under the scheme of “Special Central Assistance to Tribal Sub Scheme”.

(d): The maintenance and running of Ashram schools including provision of food, sanitation, etc. is the sole responsibility of respective State Government. However, following measures are undertaken by the Ministry to ensure accountability: -

- i. Utilization Certificates and Progress reports regarding the status of implementation of schemes are obtained.
- ii. Officers while visiting States/UTs also ascertain the progress of implementation of various schemes/ programmes of the Ministry of Tribal Affairs.
- iii. Meetings/ Conferences are convened at the Central level with State officials for ensuring timely submission of proposals, speeding up of implementation of the schemes/ programmes.
- iv. Review of physical and financial progress of projects / activities by the Project Appraisal Committee (PAC) of the Ministry.
